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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A. 580 of 1996.

(Order by Hon'ble Shri R. Ranga Rajam, Member (A))

Date: August 2, 1996.

Between:

G.Ratnaiah. Applicant.

And

1. Union of India represented by its Secretary to the Department of Telecom Sanchar Bhavan, 20 Ashoka Road, New Delhi -1.
2. Chief General Manager, Telecommunication, Opp. Khanpur P.O., Ahmedabad -1.
3. General Manager, Telecom Varacha Road, Surat -6.

Respondents:

Counsel for the Applicant: Party in person.

Counsel for the respondents: Shri Bhaskara Rao, learned Standing counsel for the Respondents.

ORDER:

Heard Sri Ratnaiah, party in person and Sri Bhaskara Rao, the learned standing counsel for the Respondents.

2. This O.A., is filed praying for a direction to the respondents to refund the illegally recovered H.R.A. of Rs.9,019/- and to pay H.R.A. from 1-11-1994 to 30-6-1995 at Rs.800/- per month together with interest at 10% per annum.

The applicant was the Director of Finance under Respondent No.3.



: 2 :

3. The applicant states that he is entitled for post attached quarter while he was working as Director of Finance and Accounts under Respondent No.3. But he was not given that post attached quarter. Though he was not allotted the quarter, an amount of Rs.9,019/- was directed to be recovered from his final settlement dues as over payment of H.R.A., by the impugned Order/ letter No.A1/HRA/R1g/SRT/5 dated 27-6-1995 (Annexure A-1). Against this, he has filed a representation to Respondent No.2, Chief General Manager, Telecommunication, Ahmedabad-1 dated 5-6-1995. He states that this representation is not replied so far.

4. In view of the above submission, it is but proper to remit this case back to the respondents to look into this case in accordance with the rules and regulations and dispose of his representation dated 5.6.1995 (Annexure A-10).

5. In the result the following direction is given:

Respondent 2 should dispose of the representation of the applicant dated 5-6-1995 (Annexure A-10) in accordance with the rules and regulations and inform the applicant by a speaking order within a period of three months from the date of receipt of a copy of this order.



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6. The O.A., is ordered accordingly. No costs.

.....

R.RANGARAJAN,
Member (A)

Date: August 2, 1996.

3836
by Registry (S)

Pronounced in open Court.

sss.

Note:

Registry should send a copy of this
Order along with the ^{or Atts} Annexures to

R-2.

(B.O.)

.....

O.A.500/96.

Copy to:-

1. The Secretary to the Department of Telecom Sanchay Bhawan, Union of India, 20, Ashoka road, New Delhi-1.
2. Chief General Manager, Telecommunications, Opp. Khanpur PO, Ahmedabad.
3. General Manager, Telecom Varacha road, Surat-6.
4. One copy to Sri. G.Ratnaiah, (Party-in-person), CAT, Hyd.
5. One copy to Sri. K.Bhaskara Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

2/8
27-50-0796
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 2/8/96

ORDER/JUDGEMENT
O.A. NO./R.A./C.P. No.

O.A. NO.

IN
500/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

CAC
R2 is already served
and master copy to be
sent in one copy. NO Spare
copy
केन्द्रीय प्रशासनिक अधिकार सभा
Central Administrative Tribunal
DISPATCH
20 AUG 1996
हैदराबाद बैठक समिति
HYDERABAD BENCH